

Shri Sadhan Gupta: I want to have a clarification from the Minister as to what kind of enquiry is contemplated into the correctness of the list.

Mr. Deputy-Speaker: He has already answered this point.

Shri Pataskar: I have already said that the procedure will be as easy as it possibly could be.

Mr. Deputy-Speaker: These rules will be made in such a way that there will be no difficulty.

I suppose the hon. Member is satisfied, and he does not want to press his amendment. Since, there are no amendments, I shall put all the clauses, the Enacting Formula and the Title together to the vote of the House.

The question is:

"That clauses 1 and 2, the Enacting Formula and the Title, stand part of the Bill."

The motion was adopted

Clauses 1 and 2, the Enacting Formula and the Title were added to the Bill.

Shri Pataskar: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

Shri Altekar (North Satara): I beg to move:

"That this House agrees with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th September, 1956".

This Report is in connection with permission to introduce two Constitution amendment Bills. One is by Shri Raghunath Singh in connection with amendment of article 107, so as to bring it in conformity with the actual practice under rule 319 of the Rules of Procedure in the Lok Sabha, and fill up the lacuna. There is not much controversy with respect to that. Whether this should be done or not is for the House to consider.

The second is a Constitution (Amendment) Bill by Shri K. K. Basu. It seeks to make orders, executive action or laws in contravention of the Directive Principles of State Policy void. He also wants that all the privy purses of all the Princes should be made taxable under the Income-tax Act. Thirdly, he wants that there should be a modification regarding the remuneration of ICS officers.

These are matters of public interest and the Committee has come to the conclusion that this should be allowed to be introduced.

The third is a simple matter, in connection with allotment of time for the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1956. This Bill was passed by the Rajya Sabha and it has to be discussed in this House. The time allotted for it is 1½ hours.

I commend the Report to the acceptance of the House.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th September, 1956".

The motion was adopted.